

**Central Administrative Tribunal
Principal Bench**
CP No.486/2016
in
OA No.1456/2016

New Delhi, this the 25th day of November, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Dharam Pal
Aged 60 years
Conductor (Retired)
S/o Shri Jai Lal
R/o Plot No.1290,
VPO Karala,
Delhi.

.... Applicant.

(By Advocate : Shri Rajesh for Shri Sachin Chauhan)

Vs.

1. Shri Naresh Kumar
Chairman
DTC, IP Depot,
New Delhi.
2. Shri A. K. Bhardwaj
Depot Manager
Rohini Depot-III,
Delhi 110 085. Respondents.

(By Advocate : Shri Manish Garg)

: O R D E R (ORAL) :

Justice Permod Kohli, Chairman:

Shri Manish Garg, learned counsel appearing for the respondents has filed the affidavit of compliance accompanied with copy of a speaking order dated 23.11.2016 whereby the respondents have disposed of the claim of the applicant.

2. In this view of the matter, the judgment under challenge in this petition stands complied with. Proceedings are dropped.

**(Shekhar Agarwal)
Member (A)**

**(Justice Permod Kohli)
Chairman**

/pj/

